

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
RBEP ENTERTAINMENT PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RBEP Entertainment Private Limited
2.	Date of incorporation of corporate debtor	21-12-2006
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. — Limited Liability Identification No. of corporate debtor	U72900MH2006PTC160603
5.	Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6.	Insolvency commencement date in respect of corporate debtor	14-10-2025
7.	Estimated date of closure of insolvency resolution process	12-04-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatiya IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1 st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email id: ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10 th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 Process Email id: cirp.rbep@npvinsolvency.in
11.	Last date for submission of claims	28-10-2025 (14 days from receipt of the Order dated 14-10-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.rbep@npvinsolvency.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II, has ordered the commencement of a Corporate Insolvency Resolution Process of the RBEP Entertainment Private Limited on 14-10-2025.

The creditors of RBEP Entertainment Private Limited are hereby called upon to submit their claims with proof on or before 28-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



IPE- NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Ritesh Prakash Adatiya
Appointed as Interim Resolution Professional
In the matter of RBEP Entertainment Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA Validity- 31.12.2025
Email for Correspondence: cirp.rbep@npvinsolvency.in

Date: 15-10-2025

Place: Ahmedabad

यूनियन बैंक ऑफ इंडिया **Union Bank of India**

Mumbai-Colaba Branch, Doulatram Mansion, 6 Kithridge Road, Colaba, Mumbai, Maharashtra-400005 Email: ubin0901687@unionbankofindia.bank.in

Appendix IV POSSESSION NOTICE (Rule-8 (1)) (For Immovable Property)

Whereas the undersigned being the **Authorised Officer of Union Bank of India, COLABA-MUMBAI Branch** (Branch address: DOULATRAM MANSION, 6 KITHRIDGE ROAD, COLABA, MUMBAI, MAHARASHTRA-400005) under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **29.11.2024** calling upon the borrowers **Mr. Mohd Jaleel Qureshi and Ruksana Qureshi** to repay the amount mentioned in the notice being **Rs. 6,02,318.54 (Six Lakh Two Thousand Three Hundred Eighteen and Fifty Four Paise only)** within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **10th day of the October year 2025**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank Of India, Colaba Branch** for an amount of **Rs. 6,02,318.54 (Six Lakh Two Thousand Three Hundred Eighteen and Fifty Four Paise only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:

All that part of the property consisting of Flat No. 202, 2nd Floor, Building No. 2, N.G. View Co-operative Housing Society Limited constructed on the pieces and parcels of land together with the building/ structure standing there on bearing old Sy. No. 490, 529 Hissa No. 14, 17 situate lying and being at village Bhayander Taluka and District Thane within the registration district and Sub District of Thane and within the Jurisdiction of Mira Bhayander Municipal Corporation. Bounded: On The North By: Building No. 2, On The South By: Building No. 1, On The East By: Open Space, On The West By: Internal Garden

Sd/-
Date: 10.10.2025
Place: Colaba, Mumbai
Authorised Officer
Union Bank of India

G G ENGINEERING LIMITED
CIN - L28900MH2006PLC159174

Registered office: 203,2nd Floor, Shivam Chambers Coop Soc Ltd. S.V Road, Goregaon West, Near Sahara Apartment, Mumbai - 400104
Corporate Office- Office No. 306, 3rd Floor, Shivam House Karam Pura, Commercial Complex, Opposite Milan Cinema, New Delhi-110015
Website: www.ggengg.in, Email: info@ggenglimited.com

UN-AUDITED CONSOLIDATED & STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER, 2025

Sr. No.	Particulars	FIGURES IN LAKHS EXCEPT SHARE DATA					
		Three Months Ended			Six Months Ended		
		30-Sep-25	30-Jun-25	30-Sep-24	30-Sep-25	30-Sep-24	Year Ended 31-Mar-25
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income	4,371.08	6,843.92	3,679.58	11,215.01	10,031.26	18,255.30
2	Total Expenses	4,295.84	6,651.70	2,267.99	10,947.54	8,796.61	17,101.41
3	Profit Before Exceptional Items and Tax	-	-	-	-	-	-
4	Exceptional Items	-	-	-	-	-	-
5	Share in profit / (Loss) in Associate Company	-	-	-	-	-	-
6	Profit/ (Loss) Before Tax	75.24	192.22	1,411.58	267.46	1,234.64	1,153.89
7	Total Tax Expense	103.19	-12.18	269.67	91.01	310.76	385.69
8	Net Profit/(Loss) from continuing operations	-	-	-	-	-	-
9	Profit/(loss) for the period	-	-	-	-	-	-
10	Total Other Comprehensive Income	-	-	-	-	-	-
11	Total comprehensive income (Comprising Profit (Loss) and Other Comprehensive Income for the period)	(27.94)	204.40	1,141.92	176.46	923.88	768.20
12	Paid up Equity Share Capital (Face Value Rs.1 each)	15,844.99	15,844.99	15,844.99	15,844.99	15,844.99	15,844.99
13	Reserve excluding Revaluation Reserves	-	-	-	-	-	7,204.63
14	Earning per Equity Share: Equity shares of par value Rs 1 each						
	Basic	0.00	0.01	0.07	0.01	0.06	0.05
	Diluted	0.00	0.01	0.07	0.01	0.06	0.05

Notes:

- The Consolidated financial results of the company have been prepared in accordance with Ind AS prescribed under Section 133 of the Companies Act 2013 (The Act) read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
- The above Quarter and half year ended results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on October 13, 2025. The Statutory auditors have carried out a Limited Review Report of the results for the quarter and half year ended September 30 2025.

For G G Engineering Limited
Sd/-
Atul Sharma
Managing Director
DIN:08290588

Place: New Delhi
Date: 13.10.2025

TATA POWER
The Tata Power Company Limited
Registered Office: Bombay House, 24, Horni Mody Street, Mumbai-400 001
Tel: 91 22 66658282 Fax: 91 22 6665 8801
Email: tatarpower@tatapower.com
Website: www.tatapower.com

NOTICE

We wish to inform our dear consumers that the consumer rights statement is available at our billing centres free of cost for a copy and the same is also available on the Tata Power website: www.tatapower.com in downloadable format (regulations >> License Area Mumbai >> Consumer Rights Statement). This notice is issued in compliance with the MERC's directive
The Tata Power Company Limited

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Who thou makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the matter desire may be I want to be With you and my loved ones in your perpetual glory forever Amen - ZDS
0070994004-1

"IMPORTANT"

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FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Honest Derivatives Private Limited
2.	Date of incorporation of corporate debtor	5 th July, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U93000GJ2007PTC051271
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: E-43, Second Floor, Sumel Business Park near New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat, India-380002
6.	Date of closure of insolvency Resolution Process	10.10.2025 (Received Order copy on 13.10.2025)
7.	Liquidation commencement date of corporate debtor	10.10.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Akhil Ahuja Registration No: IBBI/IPA-001/IP-P-02072/2020-2021/13213
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Floor No. 8, Flat No. 803, Chandak Cornerstone, David S Barreto Road, Worli, Mumbai, Maharashtra-400018 Email Id: - caakhilahuja@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Communication Address: Mavent Restructuring Services LLP S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017 Email Id: liq.honestderivative@gmail.com
11.	Last date for submission of claims	12.11.2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Division Bench, Court-I has ordered the commencement of liquidation of the Honest Derivatives Private Limited on 10.10.2025. Liquidator received the copy of order on 13.10.2025.

The stakeholders of Honest Derivatives Private Limited are hereby called upon to submit their claims with proof on or before 12.11.2025 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Akhil Ahuja
Liquidator
In the matter of Honest Derivatives Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02072/2020-2021/13213
AFA Valid Up to: 31-12-2025
Email: liq.honestderivative@gmail.com, caakhilahuja@gmail.com
Communication Address: Mavent Restructuring Services LLP S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017
Date: 15.10.2025
Place: Mumbai

ESAF POSSESSION NOTICE (rule 8(1))

REGD. OFFICE: ESAF Bhavan, Mannuthy, Thrissur - 680 651, Kerala.

Whereas the undersigned being the **Authorised Officer of ESAF SMALL FINANCE BANK LTD.**, appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act' 2002, and in exercise of powers conferred under Section 13(12) of the said Act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice u/s 13(2) on the date mentioned against each of the respective borrower/s, mortgagee/s/guarantor/s to repay the amounts as mentioned against each account within 60 days from the date of receipt of the said notices.

The Borrowers/Mortgagors/Guarantors, having failed to repay the amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned in each account.

The Borrowers/Mortgagors/Guarantors in particular and the public in general, is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of the ESAF Small Finance Bank Ltd. The Borrowers/Mortgagors/Guarantors' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No. & Branch	71240000000272 Bhandara
Name & address of the Borrower/Co-Borrower/s/Guarantor (s)	1. Ranji Lalaji Chavhan, S/o. Lalaji Chavhan, Ward No.4, Andhalgaon, Bhandara, Maharashtra - 441914 2. Sujata Ranjit Chavhan, W/o. Ranjit Chavhan, Ward No.4, Andhalgaon, Bhandara, Maharashtra - 441914
Date of Demand Notice, Outstanding amount and possession taken date.	Notice dated: 09-06-2025 Amount due: Rs. 19,47,279.38/- (Rupees Nineteen Lakhs Forty Seven Thousand Two Hundred Seventy Nine and Thirty Eight Paise only) as on 05-06-2025 and interest accrued, future interest & Other charges. Possession taken date: 08.10.2025
Description of Secured Assets	Description of the Immovable Property: All that piece and parcel of Non-agricultural land, together with all improvements therein including building constructed and/or to be constructed, comprised in Plot No.30, total admeasuring area 1732.36 Sq.ft (161 Sq.Mtrs) with construction area 434 Sq.ft being a part & portion of GAT No. 327/2 (old) & 327/12 (New) of Mouza Andhalgaon, situated Old Malmatta No.1655 & New Malmatta No. 524 situated at ward No. 5, T.S.No. 8, Zone No.7 situate within the limits and jurisdiction of Gram Panchayat- Andhalgaon, Taluka-Mohadi & District-Bhandara owned by Ranjit Lalaji Chavhan vide sale 363/2013. Boundaries: East: By Road, West: By Plot No.31, North: By Road, South: By Road.

Date: 13.10.2025
Place: Bhandara
Authorized Officer
ESAF SMALL FINANCE BANK LTD.

इंडियन बैंक Allahabad

Kharghar Sec 2 Branch (CBS Code 1619): No. 28 to 30, Grow More Tower, Plot No. 5, Sector 2, Kharghar, Navi Mumbai - 410210

POSSESSION NOTICE (For Immovable Property)

Where as the undersigned being the **Authorized Officer of the Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16.07.2025 calling upon the borrower **Mr. Omkar Purushottam Tathare & Mrs. Pallavi Purushottam Tathare** with our Kharghar Sec 2 Branch to repay the amount mentioned in the notice being **Rs. 26,42,833/- (Rupees Twenty Six Lakhs Forty Two Thousand Eight Hundred Thirty Three Only)** towards Home Loan & **Rs. 43,017/- (Rupees Forty Three Thousand Seventeen Only)** towards GMRA loan within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this day of **09th Day of October of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 26,42,833/- (Rupees Twenty Six Lakhs Forty Two Thousand Eight Hundred Thirty Three Only)** towards Home Loan & **Rs. 43,017/- (Rupees Forty Three Thousand Seventeen Only)** towards GMRA loan and interest thereon.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat No. 301, 3rd Floor, Omkar Residency, Near Gokuldam CHS, Hissa No. 42/A, Mouje, Palivedad, Shilohar, Raichur Tal, Parvel, Navi Mumbai, Maharashtra - 410206 admeasuring 524 sq. ft. (builtup area) and 388 sq. ft. (Carpet Area) belonging to Mr. Omkar Purushottam Tathare & Mrs. Pallavi Purushottam Tathare within the Registration District and sub-district of Raigad, Bounded by: On the North by: Staircase, On the South by: Flat 302, On the East by: Open Space, On the West by: Flat No. 306
Date: 09.10.2025
Sd/-
Authorized Officer, Indian Bank

यूको बैंक (भारत सरकार का उपक्रम) **UCO BANK (A Govt. of India Undertaking)**

सम्मान आपके विश्वास का Honours Your Trust

ZONAL OFFICE, UCO BANK BUILDING, 1ST FLOOR, # 359, DR DADABHAI NAOROJI ROAD, MUMBAI - 400001. Tel. No.: 022-4054302/401 E-mail:- zo.mumbai@ucobank.co.in

PUBLIC NOTICE IN NEWSPAPER FOR BREAK OPENING OF LOCKERS

S No	Name	Locker Number	Overdue Amount	Branch Name	Address
1	Neeta Jaywant Rawte	AB006	Rs.21430 /-	Dadar(0692)	3,0m Geeta Nivas,229 L.J.Rd Mahim Mumbai Mh 400016
2	Ashwinkumar Madhusudan Paralkar	BA124	Rs.14630 /-	Dadar(0692)	Sardar Nagar, Bldg No2 Block No 28, Sion Koliwada 400037
3	Rakesh Shirji Karia	FA326	Rs. 5487 /-	Dadar(0692)	Gr Fr Rm No 9 B Wing Bhareshwar Bhavan, Vijay Manjrekar Lane Gokhale Rd Dadar Mumbai- 400028
4	Indira P Kanade	AB008	Rs. 38198 /-	Dadar(0692)	Alis Chitra Amrutkumbh Soc Chitale Path Dadar 400028
5	Harishankar Pandey	BA069	Rs. 13668 /-	Dadar(0692)	Saraf Bldg 1st Floor Gokhale Rd Dadar 400028
6	Arvindkumar Agrawal	FA290	Rs. 14197 /-	Dadar(0692)	Bhavni Shankar Rd Dadar Mumbai 400028
7	Leena Neel Jain	KB532	Rs. 32816 /-	Dadar(0692)	09, Saraswati Dham Chsl, 6th Floor Gokhale Road,Dadar Mumbai-400028
8	Tanushree S Rao	EB266	Rs. 33058 /-	Dadar(0692)	Peter Marcel Chsl, 18a New Prabhadevi Road Mumbai 400025
9	Arvind Kumar Agrawal	HB457	Rs. 29545 /-	Dadar(0692)	Uday Apt, 5th Floor Flat No 11, V S Agashe Rd Dadar 400028
10	Francis Fernandes	DA204	Rs. 13763 /-	Dadar(0692)	14, Abdul Kadar, Manzil Dadar Mumbai 400028
11	Demayanti Das	BA055	Rs. 3540 /-	Dadar(0692)	Shahswat Bldg, B106 1st Fr Sec 18, Airoli Navi Mumbai 400065
12	Vejli Gela Nisar	EB243	Rs. 19717 /-	Dadar(0692)	Forjet Hill, Janab Court, Opp Bhatia Hospital, Flat No 8 Tardeo Bombay 400036
13	Nafisa A Kagalwala	FA0413	Rs. 5487 /-	Satacruz(0061)	13/14, Ezy Manzil, Ghia Compound, 2nd Hasnabad Lane, Santacruz West 400054
14	Prachi Mangaonkar	JB0642	Rs. 10974 /-	Satacruz(0061)	12, Dirman Society, 1st Road, Tps Vi, Santacruz West 400054
15	Romel Monterio	OF0969	Rs. 56900 /-	Satacruz(0061)	8 Aram Nagar I, Versova Road, Andheri 400061
16	Sayed Akhtar Ali	CA0152	Rs. 18675 /-	Satacruz(0061)	401/A, Dev Ashirwad,Lakshmi Park, Naya Nagar, Mira Road East-401107
17	Shard Trivedi	GH0469	Rs. 99211 /-	Satacruz(0061)	Hari Niwas, 10 Andrews Road 400050
18	Vibha Baloni	JB0666	Rs. 45954 /-	Satacruz(0061)	14th Shalimar 20th Road Khar Mumbai
19	Yogini V Shah	LA0774	Rs. 18441 /-	Satacruz(0061)	Gayari, Flat No 2, 15th Road, Santacruz West
20	Ashin Mansukhlal Sanghvi	A-1444	Rs. 27726 /-	Chowpatty (0090)	113 Kalewar Mansion Dadyseth Road,Balunath Mumbai -400007
21	Mr.Mansooda Usmani	A-518	Rs. 16085 /-	Chowpatty (0090)	Ajinkya Mansion,32 Pandita Ramabai Road Mumbai -400007
22	Mrs. Manjula Sharma	A-200	Rs. 13688 /-	Chowpatty (0090)	306 Dr.Deshmukh Bldg, Dr.Deshmukh Lane V P Road,Mumbai-400004
23	Mrs.Kalawati H Goenka	F-1251	Rs. 45914 /-	Chowpatty (0090)	Hari Bhavan 2 Nd Floor 5th Tejpal Road Gamdevi Mumbai -400007
24	Mr.Jethabhai Patel	A-658	Rs. 8174 /-	Chowpatty (0090)	A-5 Myfair Garden Little Gibbs Roadmumbai 400006
25	Mrs.Prabhavati Mehta	A-746	Rs. 10445 /-	Chowpatty (0090)	36 Mehta House,3rd Floor,Room No.4 Mumbai 400007
26	Radha Gopal Verma	CC162	Rs.21493 /-	Matunga(0237)	138, Shri Sadguru Prasad 1st Floor S B Marg Ruparel College Matunga Road Mumbai 400016
27	Sagarmal Chuniyal	CC 176	Rs.13891 /-	Matunga(0237)	101/1 Shri Sadguru Prasad Matunga West Mumbai-400016
28	Jain Mukesh Babulal	DB232	Rs.24682 /-	Matunga(0237)	Ranvir Sadan 1/119, A B Road Lalbaug Mumbai 400012
29	Khushnaben B Kansara , Chandra Darsan	AA076	Rs. 19911 /-	Kandivali East(0924)	Chandra Darsan,7th Floor,701,Ashok Nagar Rd,Kandivali East Mumbai-400101
30	Vadilal Mehta , Kulin Mehta	CA178	Rs. 14197 /-	Kandivali East(0924)	17,Rasik Kunj Nutan Apt,Ashok Chakravarti Rd,Kandivali East Mumbai-400101
31	Waman Ganpat Prabh & Sunil Prabh	DB218	Rs. 28251 /-	Kandivali East(0924)	604, A Wing,Gokul Heaven,Thakur Complex Kandivali East,Mumbai- 400101
32	Sulochana Gajanan Morye Manoj G Morya	DB245	Rs. 32007 /-	Kandivali East(0924)	B 5 Govind Gopal Society,Ashok Nagar Cross Rd,Kandivali East, Mumbai- 400101
33	Pallav Srivastava Rolly Srivastav	DB246	Rs. 29424 /-	Kandivali East(0924)	902, Crimson Tower, Lokhandwala, Kandivali East, Mumbai-400101
34	Mahesh Kumar R Devatar & Rameswar Devtar	DB269	Rs. 51163 /-	Kandivali East(0924)	A 2 9 Bhadran Nagar, SV Road,Malad West,Mumbai-400064
35	Mahendra Gokaldas Shah & Chandrab M Shah	HA517	Rs. 22613 /-	Kandivali East(0924)	S Vikram Apt,Ashok Chakravarti Road,Kandivali East,Mumbai-400101
36	Ila Dharmesh Shah and Dharmesh D Shah	EA337	Rs. 8174 /-	Kandivali East(0924)	9 2nd Floor Gurukrupa CHS Marve Road, Malad West,Mumbai-400101

In spite of service of notice demanding payment of the locker rent dues, you had failed to repay. Under the circumstances, it has been decided to break open the lockers on **15.11.2025** by Bank and thereby you are called upon to contact the Respective Branch Manager on or before **14.11.2025** during business hours to pay the arrears of locker rent and other expenses, failing which the locker will be broken open as proposed all at our risk/cost and consequences. You are also hereby informed that upon break open of locker, the contents of the locker, if any, shall be lying in the Branch at your risk, cost and consequences and bank shall not be liable or made responsible for any loss/damage to the contents of the locker. In case you fail to claim the contents of the locker within a period of 30-days from the date of this notice by paying arrears of locker rent, expenses incurred to break opening of lockers, storing of the contents of locker and other expenses, the content of the locker will be sold in public auction at your risk, costs and consequences without any further notice to you and the resultant, costs and other charges will be recovered out of auction sale proceeds.

Sd/-
Authorized Officer, Uco Bank

NOTICE TCI EXPRESS LIMITED
L62200TG2008PLC061781
Regd. Office: Flat No. 306-307, 1-8-273, 3rd Floor, Ashoka Bhoopal Chambers S. P. Road, Secunderabad - 500003 (Telangana)
Ph. No. 040-27840104, e-mail id: secretarial@tcieexpress.in

Notice is hereby given that the Certificate(s) for the undermentioned equity shares of the company "TCI Express Limited" have been lost/ misplaced and the holder(s) of the said Equity shares have applied to the Company to issue duplicate share certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within **21 days** from this date else the Company will proceed to issue duplicate Certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	SHAREHOLDER NAME	Certificate No.	Distinctive Nos. From	NO.OF SHARES
TEL0023572	1. DHANJI SHAMJI SETHIA 2. MRS. INA DHANJI SETHIA	23572	36243550-36244314	765

Place: Mumbai
Date: 15/10/2025
Name(s) of SHAREHOLDER: DHANJI SHAMJI SETHIA & MRS. INA DHANJI SETHIA

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RBEF ENTERTAINMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	RBEF Entertainment Private Limited
2. Date of incorporation of corporate debtor	23-03-2008
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U12900MH2008PTC160603
5. Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94, Praibhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6. Insolvency commencement date in respect of corporate debtor	14-10-2025
7. Estimated date of closure of insolvency resolution process.	12-04-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatyia IBBI Reg. No: IBBI/IE-0040/PA-2/2022-23/50021
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jangpura, South Delhi, New Delhi - 110014. Email Id: ip@npvinsolvency.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zon 21, Near Avelon Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054 Process Email Id: corp.bep@npvinsolvency.in
11. Last date for submission of claims	28-10-2025 (14 days from receipt of the Order dated 14-10-2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) corp.bep@npvinsolvency.in (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II, has ordered the commencement of a Corporate Insolvency Resolution Process of the RBEF Entertainment Private Limited on 14-10-2025. The creditors of RBEF Entertainment Private Limited are hereby called upon to submit their claims with proof on or before 28-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means

